implementation of Justice Mishra Pay Committee Report accepted for them by Government in the 1st week of May, 1990;

(b) if so, what has been the constitution and composition of thesiad Committee/Body of persons,

- . if any, meant for the above-said purpose in Government with specific delegation of powers, duties and responsibilities assigned to sort , out their grievances on priority
- basis; and

(c) if ths reply to part (b) above be in the negative, in what manner the anomaly cases/grievances of the above said 68 Public Sector Undertakings employees will be sorted out. and at what level?

THE MINISTER OF STATE IN THE MINISTRY OF PLAN-NING AND THE MINISTER OF STATE IN THE MINISTRY PROGRAMME IM-OF PLEMENTATION (SHRI GOBARDHAN): (a) BHAGEY to (c) The unionised workers of Public Sector Enterthe Central prises including those whose terms and conditions had been examined by the Mishra Committee, come with in the purview of the Industrial Law. Their grievances in cluding matters relating to pay fixation, allowances etc. have to be resolved by the management in consultation with the recognised unions as per the model grievance procedure prescribed under the Industrial Law.

## Construction of Stadium atLakhimpur

2139. SHRI BHADRESWAR BURAGOHAIN: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government have released rupees five lakhs for the construction of the proposed Lakhimpur Stadium; (b) if so, whether the construction work has been started; and

to Questions

(c) if not, what is the present position of the proposed Stadium?

THE MINISTER OF STATE IN THE MINISTRYOF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) No, Sir. This Department has not received any proposal from any source for the construction of a stadium at Lakhimpur.

(b) and (c) Do not arise.

## Malpractices in appointments and Extensions in SCERT

2140. SHRI ANANTRAY DEVSHANKAR DAVE: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the article which appeared in Surya India of April 1990 under the caption "SCERT—a seat of corruption' and the news-items to the effect which appeared in Raj Mangal Times of 17-4-90 and in Nav Bharat Times 7-5-1990; if so, what are the details thereof;

(b) whether concurrence of UPSC was obtained for the appointments made to the post of Senior Lecturers/Lecturers in SCERT/DIETS in the scale of Rs. 3000—4500/2000—3500 or the appointments were arbitrarily managed at the level of Director and Chairman, SCERT;

(c) whether it is a fact that some persons selected as Sr. Lecturers/Lecturers in SCERT do not possess even the minimum qualifications and experience required for the posts;

(d) whether any inquiry has been conducted in the malpractices committed in the matter of appointment? in SCERT; if so, what are the details thereof and if not, the reasons therefor; and

(e) whether influence is being resorted to by the Director, SCERT for getting consecutive extensions?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) Yes, Sir. In these news-items allegations have been made against Director of SCERT, Delhi alleging irregularities in making appointments to various pasts. The ere are also allegations that the persons selected as lecturers/Sr. lecturers do no possess requisite qualifications.

(b) As SCERT is a roistered autonomous body the question of obtaining concurrence of UPSC for appointments in SCERT does not arise. Furthermore, the appointments have been made through a duly constituted Selection Committee.

(c) According to the information famished by the Delhi Administration, there is no such case of appointment of persons not possessing the minimum qualifications and experience required for the post.

(d) No, Sir. According to the Delhi Administration, no such enquiry is considered necessary.

(e) Education Department of Delhi Administration is not aware of any such effort.

## Fall in growth rate of Indian Economy in the 7th Five Year Plan

2141. SHRI VIREN J. SHAH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the growth rate of Indian econmy in the last year of Seventh Five Year Plan has fallen appreciably as compared to the average growth rate expected over the total Seventh Five Year Plan period;

to Questions

(b) if so, what are the reasons for the fall in growth rate in the last year of the Seventh Plan;

(c) what is the actual growth rate vis-a-vis the expected growth rate; and

(d) in what manner would this fall in growth rate affect the growth rate envisaged for the Eighth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF PLAN-NING AND THE MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMEN-TATION (SHRI BHAGEY GOBARDHAN): (a) to (c) Tha growth rate of the Indian economy for the last year of the Seventh Five Year Plan, i. e. for 1989-90, is yet to be estimated. It is, however, anticipated to be in the range of 4 to 4. 5 percent as par the Economic Survey, 1989-90. Targetted growth rate for the Seventh Plan, on an average, was 5 per cent per annum. The fall in growth rate, if so realised, has to be seel in the context of a very high growth rate of 10. 4 per cent in the previous year.

(d) Fall in the growth rate in the last year of the Seventh Plan will not as such affect the growth rate envisaged for the Eighth Five Year Plan.

## केग्द्रीय विद्यालयों के प्राचार्यों की पिछली सेवायधि की गणना

2142 श्री ईश दत्त यादवः क्या प्रधान मंत्री यह बताने की क्रुपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय विद्यालयों के बहुत से प्राचार्यों ने केन्द्रीय विद्यालय प्राचार्य मंच के माध्यम से